

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 32296 OF 2013
WITH PRAYER FOR INTERIM RELIEF

GYANENDRA PRATAP SINGH

...PETITIONER

VERSUS

YOGENDRA PRATAP SINGH & ORS.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 25.10.2013, when the Hon'ble Court was pleased to pass the following order:-

“Learned counsel for the petitioner refers to Munnalal Vs. Kashibai AIR 1947 PC 15 in support of the submission that a presumption regarding actual execution and attestation of a will more than 30 years old and produced from proper custody can be drawn under Section 90 of the Evidence Act. Issue notice. Status quo as regards possession and title of the property shall be maintained in the meantime.”

Accordingly, Show Cause Notice was issued to all the three respondents through registered A.D. Post. Mr. Mohan Pandey, Advocate has filed Vakalatnama and Memo of Appearance alongwith Counter affidavit on behalf of all the respondents.

It is further submitted that Mr. S.R.Setia, Advocate has filed Rejoinder affidavit and the same is included in Paper Books.

Service of Show Cause Notice is complete.

The matter above-mentioned was lastly listed before the Hon'ble Court on 27.10.2014 when the Court was pleased to pass the following order:

“Heard.
Pleadings are complete.
Post for final disposal on a non-miscellaneous day.”

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 04th day of March, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. S.R. Setia, Advocate

Mr. Mohan Pandey, Advocate

ASSISTANT REGISTRAR